Written Answers

85

Admission in Delhi University

- 447. SHRI V. C. KESAVA RAO: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to
- (a) whether it is a fact that the University of Delhi has prescribed 45 per cent as the minimum marks in B.A. (Hons.) History Examination of the Delhi University for getting admission in M.A. (History) whereas 40 per cent is the minimum requirement for subjects of Political Science, Mathematics, Sanskrit, etc.;
- (b) if so, what are the reasons for this disparity;
- (c) whether it is a fact that students seeking admission in M.A. (History) have been adversely affected by this disparity;
- (d) whether Government propose to issue instructions to the University for fixing uniform pattern of 40 per cent marks as the minimum requirement for seeking admission in M.A. (History); and
- (e) if not, in what way the students who are affected by this limit of 45 per cent are proposed to be accom modated for pursuing their studies in M.A. (History)?
- THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Yes, Sir.
- (b) to (e). According to the information furnished by the University of Delhi the minimum eligibility and course requirements are approved by the Academic Council of the University each year on the recommenda-

tions of Courses Admissions Committee, reviewed and modified by the Standing Committee of the Academic Council. The above minimum eligibility condition has been laid down by the Academic Council of the University in accordance with this procedure, keeping in view the number of seats available and the course requirements.

to Questions

Apart from B.A. (Hons.) History, there are other subjects, such as Social Work, Economics, Business Economics, Commerce and Sociology for which the eligibility requirement is either 45 per cent or above. The admission is made on the basis of merit to the extent of seats available, and some students have therefore necessarily to be left out. This is a matter entirely within the powers of the University and Government do not propose to issue any instructions to the University in this behalf.

C.G.H.S. Doctors running Private Clinics

448. SHRI SYED AHMED HASHMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to

- (a) whether doctors working under the Central Government Health Scheme in Delhi are allowed to run private clinics either by themselves or in the name of their spouses who are medical practitioners;
- (b) if not, whether Government have received any complaints to the effect that some doctors posted in C.G.H.S. dispensaries advise patients to have themselves treated in specific private clinics; and
- (c) if so, what action Government have taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Doctors working under Central Government Health Scheme are not authorised to run private clinics. There is, however, no bar in